

[English]

**Holding Company for State Trading Corporation and Minerals and Metals Trading Corporation**

4815. SHRI RAMSWAROOP RAM: Will the Minister of COMMERCE be pleased to state :

(a) whether there is a proposal to set up a holding company for public sector trading organisations like the State Trading Corporation and the Minerals and Metals Trading Corporation;

(b) if so, the details of the scheme drawn up in the matter; and

(c) when it will be brought into force ?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI P.A. SANGMA): (a) to (c). The functioning of State Trading Corporation and Minerals & Metals Trading Corporation including their status is under constant review.

[Translation]

**Fee For Inspection By Export Inspection Agency Delhi**

4816. SHRI SANTOSH KUMAR SINGH : Will the Minister of COMMERCE be pleased to state :

(a) whether Export Inspection Agency Delhi had received information in March that inspection fee which was supposed to be charged from exporters at the time of inspection was not received;

(b) if so, that reasons for not taking any action by Addition Director even on getting timely informg ion.

(c) the action taken against the Additional Director, or not taking action in time ; and

(d) the reasons for suspending lower level employees ?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI P.A. SANGMA): (a) It is a fact that the Additional Director, Export Inspection Agency, Delhi in the meeting with the officers held on 26th March, 1985 came to know that there had been cases involving short/non-accountal of inspection fee in Export Inspection Agency, Delhi during 1984-85 and improper maintenance of accounts thereto.

(b) In the meeting which Additional Director, Export Inspection Agency, Delhi had with his officers on 26th March, 1985 he advised them to take steps to prevent such incidents in future and also to enforce effective supervision by the officers. But he did not take any action against the erring officers employees who were responsible for such lapses.

(c) The Additional Director is on leave and will resume duty on 31st August, 1985. His explanation as to why he did not take any action against the erring officers' employees and also why he did not bring the irregularities to the notice of the Director (Inspection & Quality Control), Export Inspection Council, New Delhi will be called for.

(d) Keeping in view the magnitude of lapses on the part of the ministerial staff who were responsible to account for the inspection fee in proper manner and also the officers who were also responsible to exercise the checks over the functioning of these employees, 3 officers (Group A-2, & Group B-1) and 5 Group 'C' ministerial employees were placed under suspension and Regular Departmental Action have been initiated against them.

[English]

**Export of Iron Ore of Barabil Barjmda Sector of Orissa**

4817. SHRI BRAJMOHAN MOHANTY: Will the Minister of COMMERCE be please to state :

(a) whether the iron-ore of Barabil-Barjmda sector of Orissa is delivered at